

the Chairman was selected as per the consensus. This Tribunal gave a unanimous order against the Government of India. It is very shocking that an investor can sue the Government of India, as per the bilateral treaty. The Government of India has entered into more than eighty bilateral treaties. The Executive has done all these things. There is no provision for any type of scrutiny. Any investor can sue the Government of India.

Sir, I quote from the orders of the Tribunal, “The Tribunal has no difficulty in concluding the Indian judicial system’s inability to deal with White’s jurisdictional claim in over nine years, and the Supreme Court’s inability to hear White’s jurisdictional appeal for over five years amounts to undue delay and constitutes a breach of India’s voluntarily assumed obligations as per the bilateral treaty and is liable for compensation.” This is an attack on the sovereignty of the Indian Judiciary. The judicial functioning is one of the major sovereign functions of a State. Therefore, it is an attack on the sovereignty of the country. The Government is not ready to make any public statement on this issue. The Government is not ready to take any action on the member, nominated by the Government of India, in the Arbitration Tribunal. The independence of Judiciary is a basic feature of the Indian Constitution. The concept of ‘independent judiciary’, according to the Supreme Court of India, is a noble concept that inspires the constitutional scheme and constitute the foundation on which the edifice of the Indian democratic polity rests. Therefore, entering into such a treaty, whether domestic or international, would affect the independence of the Judiciary. This is a very serious issue. I urge upon the Government to revisit all the bilateral treaties.

SHRI JAPAN KUMAR SEN (West Bengal): Sir, I associate with what the hon. Member, Shri P. Rajeeve, has said. I also demand an inquiry into all the treaties entered into by the Government, whether domestic or international, ...(*Interruptions*)

THE VICE-CHAIRMAN (PROF. P.J. KURIEN): Okay; okay. Now, Shri Basawaraj Patil.

Rail Accident of Hampi Express at Penneconda

श्री बसावाराज पाटिल (कर्णाटक): उपसभाध्यक्ष जी, मैं आपके माध्यम से सदन का ध्यान आकर्षित करना चाहता हूँ कि आज अति प्रातःकाल 3.45 बजे हुबली से बेंगलुरु जाने वाली हम्पी एक्सप्रेस पेनुगुंडा नाम के रेलवे स्टेशन के पास एक मालगाड़ी से टकरा गई। वह ट्रेन, जिसमें रात में पैसंजर सोए हुए थे, आग की भट्टी में जल गई है। उसके बाद से लगातार समाचार आ रहे हैं कि दो लोग मरे, चार लोग मरे, आठ लोग करे, सोलह लोग मरे एवं इनकी संख्या बढ़ती ही जा रही है। वहां के हिंदपुर, अनंतपुर और पेनुगुंडा के अलग-अलग अस्पतालों में उन लोगों को भर्ती कराया गया है। कर्णाटक प्रदेश के, विशेषकर हुबली और

[श्री बसावाराज पाटिल]

बेल्लारी के यात्री बड़ी मात्रा में उस गाड़ी में चढ़ते हैं। इधर दो-चार महीने के अंदर यह एक बहुत बड़ी रेलवे दुर्घटना है। इस सदन के द्वारा मैं सरकार का ध्यान इस ओर आकर्षित करना चाहता हूँ कि वहां पर क्या वास्तविक घटना घटी है, कितने लोग घायल हुए हैं, वहां वस्तुस्थिति क्या है, मरने वालों की संख्या क्या है, अगर सरकार सदन को इनके बारे में एक वास्तविक आंकड़ा सदन समाप्त होने से पहले दे, तो यह सबसे अच्छा होगा।

साथ ही साथ, मैं सरकार से और आप सब लोगों से यह अपील करता हूँ कि वहां इस प्रकार की जो एक भयानक दुर्घटना घटी, जिसमें लोग सोए-सोए मर गए, ऐसी स्थिति का निर्माण हुआ है, उनके प्रति संवेदना व्यक्त करें। मैं यह मांग करता हूँ कि इसकी ठीक से एक इन्क्वारी होनी चाहिए और इसके पीछे जो अपराधी हैं, उनके ऊपर कानूनी कार्रवाई की जाए, साथ ही, सरकार इस विशेष घटना को ध्यान में रख कर उन लोगों को उपयुक्त मुआवजा देने की कृपा करें।

इस प्रकार की विनती करते हुए मैं एक बार फिर आग्रह करता हूँ कि सरकार इसके बारे में तुरंत सदन के अन्दर आज सदन समाप्त होने से पहले ठीक-ठीक जानकारी दे। इसके बारे में सरकार ने क्या-क्या कदम उठाए हैं, उनको क्या-क्या मुआवजा दे रही है और अभी कितने लोगों की हालत गम्भीर है, वह यह सारी जानकारी सदन को दे, मैं आपके द्वारा यह याचना करता हूँ। धन्यवाद।

श्री ओम प्रकाश माथुर (राजस्थान): सर, यहाँ रेल राज्य मंत्री जी हैं, वे इसका जवाब दें।

SHRI M. VENKAIAH NAIDU (Karnataka): Sir, while associating myself with it, I want to make one request. Sir, the accident has happened during the Session of Parliament. It is a serious matter. I request the Government to come forward and make a statement before the House rises today. The Minister of Parliamentary Affairs is here.

THE VICE-CHAIRMAN (PROF. P.J. KURIEN): The Minister of State for Railways is here. What do you say? ...*(Interruptions)*...

SHRI DEVENDER GOUD T. (ANDHRA PRADESH): Sir, 22 people have already died and about 70 people are seriously injured. ...*(Interruptions)*...

THE VICE-CHAIRMAN (PROF. P.J. KURIEN): Wait. Wait. The Minister wants to respond. ...*(Interruptions)*... I will call you.

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI BHARATSINH SOLANKI): With your permission, Sir, ...

THE VICE-CHAIRMAN (PROF. P.J. KURIEN): Oh. You have a statement.

SHRI BHARATSINH SOLANKI: Yes, Sir.

THE VICE-CHAIRMAN (PROF. P.J. KURIEN): Okay. Let me dispose of three-four Zero Hour Mentions and then I will allow you. I didn't know it. After these Zero Hour Mentions, you can make it. Yes, Shri Prasanta Chatterjee.